

**BEFORE THE PRINCIPAL BENCH, NATIONAL  
GREEN TRIBUNAL, NEW DELHI  
ORIGINAL APPLICATION No. 880/2019**

**IN THE MATTER OF:**

Resident of Baba Colony, Burari

... Applicant

**VERSUS**

Govt. of NCT of Delhi

... Respondents

**NDOH:- 22.07.2020**

**INDEX**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>Page No.</b>
1.	2 <sup>nd</sup> Action Taken Report on Behalf Of DPCC In Compliance in terms of The Order Dated 25.02.2020.	1 - 2
2.	<b><u>Annexure-I(Colly).</u></b> Copies of the direction issued to North DMC on 16.01.2020, 06.05.2020 and 18.06.2020.	3 - 8
3.	<b><u>Annexure-II.</u></b> Copy of the inspection report dated 22.06.2020 conducted by a team consisting of officials of DPCC, NDMC alongwith TPDDL and Delhi Police.	9 - 19
4.	<b><u>Annexure-III.</u></b> Copy of the letter of RWA (residents of Baba Colony).	20
5.	<b><u>Annexure-IV.</u></b> Copies of the direction dated 07.07.2020 issued to 06 units for EDC.	21 - 32

Filed by

(Mohd. Arif)  
Sr. Env. Engineer  
(Delhi Pollution Control Committee)

New Delhi:  
Dated: 09.07.2020

①

**BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL NEW DELHI  
Original Application No. 880/2019**

**Residents of Baba Colony, Burari**

**Applicant(s)**

**Versus**

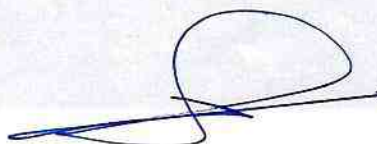
**Govt. Of NCT of Delhi**

**Respondent(s)**

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
25.02.2020**

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That Directions, were issued to North Delhi Municipal Corporation (NDMC) on 16/01/2020, 06/05/2020 and 18/06/2020 for effective closure of the defaulting units in the area of Baba Colony, Block-A, Burari , Delhi-110084. Copy of Directions Dated 16/01/2020, 06/05/2020 and 18/06/2020 are enclosed herewith marked and annexed as **Annexure-I** (Colly).
2. That the area mentioned in the order was inspected by DPCC officials on 19/11/2019 & 10/01/2020. During the inspection, two units namely; M/s Shri Mittal, Kh. No. 80/16, Ground Floor, Baba Colony Village, Burari, Delhi-110084 and M/s Shri Hari Singh, Kh. No. 80/16, Ground Floor , Baba Colony Village, Burari, Delhi-110084 were found closed and another unit namely ; M/s Shri Satender, Kh. No. 80/16, Ground Floor, Baba Colony Village, Burari, Delhi-110084 was found engaged in the activity of Small cattle dairy (2 nos buffaloes).
3. That, an inspection was again conducted by a team consisting of officials of DPCC, NDMC along with TPDDL, and Delhi Police officials (Police Station Burari & Wazirabad) on 22/06/2020 and 08/07/2020 and it was observed that the cattles and calves were captured inside the house in pathetic condition and are suffering in dairies in the area were in cruel, barren and unsanitary condition. They are deprived of basic provisions for survival. Cow dung was also found unmanaged inside the dairy in residential area and also goes to drain directly which causes water pollution in the River Yamuna. Copy of



inspection report dated 22/06/2020 is enclosed herewith and annexed as **Annexure-II.**

4. That, following six dairies were sealed and electricity connections were disconnected during the aforesaid drive with the coordinated efforts of DPCC.

S. No.	Name of The Dairy Owner	Address	No. of Cattles	Action Taken
1	Amar Kant Sharma	H-No. 4918, Street No. 113, Block - B, Sant Nagar, Burari, Delhi - 84	6	Sealed and Electricity Disconnected
2	Krishna	In Front Of H-No. 39, Khasra No. 2/23, Jharoda Majra, Block - A-1, Sant Nagar, Burari, Delhi - 84	2	Sealed and Electricity Disconnected
3	Raj Kumar	B - 1036, Street No. 9, Block - B, Baba Colony, Burari, Delhi - 84	3	Sealed and Electricity Disconnected
4	Sultan Singh	Khasra No. 2/23, Street No. 6, Block - A, Police Colony, Burari Delhi - 84	8	Sealed and Electricity Disconnected
5	Ch. Dharamveer Singh	H-No. 360, Block - A, Burari, Delhi - 84	16	Electricity Has Been Disconnected, as Dairy was inside the house so premises could not be Sealed.
6	Sh. Satender	Kh.No.80/16,Ground floor, Block-A, Baba Colony, Village Burari, Near Jesus Grace Modern Public School Delhi-110084	2	Closed and premises being used as residence.

5. That, the complainant (residents of Baba Colony) were also contacted and they informed that all the units have closed and necessary action had been taken. Copy of RWA letter is enclosed herewith and annexed as **Annexure-III.**

6. That, Direction for imposition of Environment Damages Compensation (EDC) of an amount of Rs. 100,000/- (Rupees one lakh only) u/s 33(A) (Prevention and control of pollution) of the Water Act and u/s 5 of EPA were issued to the six dairies mentioned above vide letter dated 07/07/20 copy of direction of EDC to these 06 units are enclosed herewith and annexed as **Annexure-IV.**

**The above Action Taken Report may please be taken on record.**

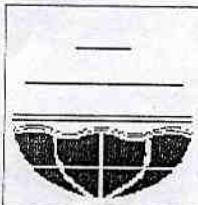
(Mohd. Arif)

Sr. Environmental Engineer

Date: 9/7/2020

Place:

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-VII/NGT/2020/03-07

Dated: 16/01/2020

To,  
The Addl. Commissioner  
North Municipal Corporation of Delhi  
16. Rajpur Road, Kamla Nehru Ridge,  
Civil Lines, Delhi, 110054

**Sub: - Action to be taken in w.r.t O.A. No. 880/2019 in the matter of "Residents of Baba Colony, Burari" Vs Govt. of NCT of Delhi in compliance of Hon'ble NGT order dated 30.10.2019.**

Sir,

Please find enclosed herewith a copy of Hon'ble NGT order dated 30.10.2019, along with complaint against **Cattle Dairy and improper disposal of dung in to drain**, received in this premises. The complaint is being forwarded for necessary action at your end as matter pertains to non-conforming/ residential areas of the Delhi.

And whereas, **M/s Satender, Kh. No. 80/16, G.F. Block-A, Baba Colony, Village Burari, Near Jesus Grace Modern Public School Delhi-110084** is engaged in the activity of cattle dairy.

And whereas, with regard to closure of the illegal units from the residential/ non-conforming areas. Hon'ble Supreme Court had passed judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1<sup>st</sup> August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7<sup>th</sup> May, 2004. This Committee was constituted on 25/05/2004.

And whereas, the Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on industries operating in non-conforming areas and violating Master Plan will be taken under the Delhi Development Act by DDA in development area and MCD in other areas.

And whereas, in compliance to the above mentioned judgment, progress reports have been regularly filed from time to time by the Department of Industries on behalf of the Monitoring Committee.

And whereas, the Monitoring Committee, in the meeting held on 13<sup>th</sup> September, 2018, under the Chairmanship of Chief Secretary, Delhi reiterated and decided that DDA would identify and close down such non-permissible industries in residential and non-conforming areas under their jurisdiction and respective Municipal Corporations in the rest of the areas including rural areas. The action was to be taken in three steps viz. Step-1, Step-2 and Step-3.

And whereas, as per the affidavit filed by Department of Industries on 27<sup>th</sup> February, 2019 in Supreme Court of India, the action on Step-1 and Step-2 has been completed.

And whereas, action on Step-3 is under progress in which respective Municipal Corporations and the Delhi Development Authority have to carry out a comprehensive mapping/ survey to find out details of industries functioning without obtaining proper Municipal License in respect of their respective jurisdiction within a period of 2 months. Once the non-permitted industries are identified during the mapping exercise/ survey of residential areas/ non-conforming areas, such impermissible identified industries are to be sealed. Municipal Commissioners and VC, DDA are to review the progress on fortnightly basis.

And whereas, DPCC using its power under the Environmental Legislation has also issued direction(s) on 22.12.2017 and 12.11.2018 to all the Municipal Corporations and DDA regarding closure of non-conforming industries in entire Delhi.

4

18

In view of above and in pursuance of Hon'ble Supreme Court Order and policy of NCT of Delhi, you are requested to take necessary action for effective closure of defaulting units at the above said area and submit compliance report to this office.

This issue with the approval of Competent Authority, DPCC.

Yours faithfully,

(Mohd Arif)

SEE, (CMC-VII)

**Encl: As above**

**Copy to:**

1. The Assistant Commissioner, North Municipal Corporation of Delhi 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines, Delhi, 110054 --for necessary action please
2. The Deputy Commissioner (Factory Licensing) North Municipal Corporation of Delhi, 11<sup>th</sup> floor, Civic Centre --for necessary action please
3. TPDDL (Tata Power Delhi Distribution Ltd.) Main Shakti Nagar Chowk, G.T. Road, Delhi-110007 --for necessary action please
4. Master File

By Speed Post

DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-VII/NGT/2019/1374-28

Dated: 06/05/2020

To,  
 The Addl. Commissioner  
 North Municipal Corporation of Delhi  
 16, Rajpur Road, Kamla Nehru Ridge,  
 Civil Lines, Delhi, 110054

**Sub: - Action to be taken in w.r.t O.A. No. 880/2019 in the matter of "Residents of Baba Colony, Burari" Vs Govt. of NCT of Delhi in compliance of Hon'ble NGT order dated 30.10.2019.**

Sir,

This refers to Hon'ble NGT order dated 30.10.2019 on complaint received from residents of Burari (Copy enclosed). Accordingly, inspection was conducted and you were directed to take necessary action as per letter dated 16.01.2020 (copy enclosed). And whereas, a report was filed before Hon'ble NGT.

Please find enclosed herewith a copy of Hon'ble NGT order dated 25.02.2020, Hon'ble NGT stated in its order that, "*the report filed shows very little action and does not give all the details while large number of unauthorized dairies are said to be illegally operating*". The complaint is again being forwarded for necessary action at your end as matter pertains to non-conforming/ residential areas of the Delhi.

And whereas, with regard to closure of the illegal units from the residential/ non-conforming areas, Hon'ble Supreme Court had passed judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1<sup>st</sup> August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7<sup>th</sup> May, 2004. This Committee was constituted on 25/05/2004.

And whereas, the Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on industries operating in non-conforming areas and violating Master Plan will be taken under the Delhi Development Act by DDA in development area and MCD in other areas.

And whereas, in compliance to the above mentioned judgment, progress reports have been regularly filed from time to time by the Department of Industries on behalf of the Monitoring Committee.

And whereas, the Monitoring Committee, in the meeting held on 13<sup>th</sup> September, 2018, under the Chairmanship of Chief Secretary, Delhi reiterated and decided that DDA would identify and close down such non-permissible industries in residential and non-conforming areas under their jurisdiction and respective Municipal Corporations in the rest of the areas including rural areas. The action was to be taken in three steps viz. Step-1, Step-2 and Step-3.

And whereas, as per the affidavit filed by Department of Industries on 27<sup>th</sup> February, 2019 in Supreme Court of India, the action on Step-1 and Step-2 has been completed.

And whereas, action on Step-3 is under progress in which respective Municipal Corporations and the Delhi Development Authority have to carry out a comprehensive mapping/ survey to find out details of industries functioning without obtaining proper Municipal License in respect of their respective jurisdiction within a period of 2 months. Once the non-permitted industries are identified during the mapping exercise/ survey of residential areas/ non-conforming areas, such impermissible identified industries are to be sealed. Municipal Commissioners and VC, DDA are to review the progress on fortnightly basis.

6

And whereas, DPCC using its power under the Environmental Legislation has also issued direction(s) on 22.12.2017 and 12.11.2018 to all the Municipal Corporations and DDA regarding closure of non-conforming industries in entire Delhi.

In view of above and in pursuance of Hon'ble Supreme Court Order and policy of NCT of Delhi, you are requested to take necessary action for effective closure of remaining defaulting units at the above said area and submit compliance report to this office. Joint inspection may be conducted along with DPCC official to comply with the Hon'ble NGT order in true letter and spirit. Next date of hearing in Hon'ble NGT is on 20.05.2020

This issue with the approval of Competent Authority, DPCC.

Yours faithfully,

(Mohd. Arif)

SEE, (CMC-VII)

**Encl: As above**

**Copy to:**

1. The Assistant Commissioner, North Municipal Corporation of Delhi 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines, Delhi, 110054
2. The Deputy Commissioner (Factory Licensing) North Municipal Corporation of Delhi, 11<sup>th</sup> floor, Civic Centre, Minto Road, Delhi-
3. Tata Power Delhi Distribution Ltd. (TPDDL), Main Shakti, Nagar Chowk, G.T. Road, Delhi-110007 - --for necessary action please
4. Master File

--for necessary action please

--for necessary action please

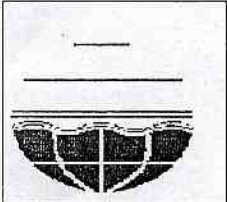


(K. Kumar)

EE, CMC-VII

a/c

Reminder



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-VII/NGT/2019/1404-09

Dated: 18/06/2020

To,  
The Addl. Commissioner  
North Municipal Corporation of Delhi  
16, Rajpur Road, Kamla Nehru Ridge,  
Civil Lines, Delhi, 110054

**Sub: - Action to be taken in w.r.t O.A. No. 880/2019 in the matter of "Residents of Baba Colony, Burari" Vs Govt. of NCT of Delhi in compliance of Hon'ble NGT order dated 30.10.2019.**

Sir,

This refers to Hon'ble NGT order dated 30.10.2019 on complaint received from residents of Burari (Copy enclosed). Accordingly, inspection was conducted and you were directed to take necessary action as per letter dated 16.01.2020 (Copy enclosed). And whereas, a report was filed before Hon'ble NGT.

Please find enclosed herewith a copy of Hon'ble NGT order dated 25.02.2020, in which Hon'ble NGT is not satisfactory w.r.t action taken by you, vide order dated 24.02.2020. Hon'ble NGT stated in its order that, *"the report filed shows very little action and does not give all the details while large number of unauthorized dairies are said to be illegally operating"*. The complaint is again being forwarded for necessary action at your end as matter pertains to non-conforming/ residential areas of the Delhi.

And whereas, **M/s Satender, Kh. No. 80/16, G.F. Block-A, Baba Colony, Village Burari, Near Jesus Grace Modern Public School Delhi-110084** is engaged in the activity of cattle dairy.

And whereas, with regard to closure of the illegal units from the residential/ non-conforming areas, Hon'ble Supreme Court had passed judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1<sup>st</sup> August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7<sup>th</sup> May, 2004. This Committee was constituted on 25/05/2004.

And whereas, the Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on industries operating in non-conforming areas and violating Master Plan will be taken under the Delhi Development Act by DDA in development area and MCD in other areas.

And whereas, in compliance to the above mentioned judgment, progress reports have been regularly filed from time to time by the Department of Industries on behalf of the Monitoring Committee.

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And whereas, action on Step-3 is under progress in which respective Municipal Corporations and the Delhi Development Authority have to carry out a comprehensive mapping/ survey to find out details of industries functioning without obtaining proper Municipal License in respect of their respective jurisdiction within a period of 2 months.

8

Once the non-permitted industries are identified during the mapping exercise/ survey of residential areas/ non-conforming areas, such impermissible identified industries are to be sealed. Municipal Commissioners and VC, DDA are to review the progress on fortnightly basis.

And whereas, DPCC using its power under the Environmental Legislation has also issued direction(s) on 22.12.2017 and 12.11.2018 to all the Municipal Corporations and DDA regarding closure of non-conforming industries in entire Delhi.

In view of above and in pursuance of Hon'ble Supreme Court Order and policy of NCT of Delhi, you are requested to take necessary action for effective closure of remaining defaulting units at the above said area and submit compliance report to this office. In this regard a drive shall be conducted jointly on 22.06.2020 at 11:30AM jointly by DPCC & NDMC. You are requested please make the necessary arrangement for sealing the illegal dairies/units in the said area.

Next date of hearing in Hon'ble NGT is 22.07.2020

This issue with the approval of Competent Authority, DPCC.

Yours faithfully,

(Mohd. Arif)

SEE, (CMC-VII)

Encl: As above

Copy to:

1. The Assistant Commissioner, North Municipal Corporation of Delhi 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines, Delhi, 110054 --for necessary action please
2. The Deputy Commissioner (Factory Licensing) North Municipal Corporation of Delhi, 11<sup>th</sup> floor, Civic Centre, Minto Road, Delhi- --for necessary action please
3. Tata Power Delhi Distribution Ltd. (TPDDL), Main Shakti, Nagar Chowk, G.T. Road, Delhi-110007 - --for necessary action please
4. The SHO Police Station Burari, 403-404, Sant Nagar Marg, Sant Nagar Extension, West Sant Nagar, Burari, New Delhi, Delhi 110084 for providing the necessary force
5. Master File.

O/C

(K. KUMAR)  
EE (CMC-VII)

Inspection report of Burari and Wazirabad Area in respect of illegal Dairies (O.A. No. 880/2019, Dated 25.02.2020)

In compliance of Hon'ble NGT order IN O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. OF NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad).


Following inspections were conducted in the above mentioned area and action taken report is as follows:-

S. No.	Name of The Dairy Owner	Address	No. of Cattles	Action Taken
1	Amar Kant Sharma	H-No. 4918, Street No. 113, Block - B, Sant Nagar, Burari, Delhi - 84	6	Sealed and Electricity Disconnected
2	Krishna	In Front Of H-No. 39, Khasra No. 2/23, Jharoda Majra, Block - A-1, Sant Nagar, Burari, Delhi - 84	2	Sealed and Electricity Disconnected
3	Raj Kumar	B - 1036, Street No. 9, Block - B, Baba Colony, Burari, Delhi - 84	3	Sealed and Electricity Disconnected
4	Sultan Singh	Khasra No. 2/23, Street No. 6, Block - A, Police Colony, Burari Delhi - 84	8	Sealed and Electricity Disconnected
5	Ch. Dharamveer Singh	H-No. 360, Block - A, Burari, Delhi - 84	16	As this dairy was inside the house at ground floor, so it could not be sealed. However, Electricity connection disconnected.

During the visit of Baba Colony, Burari and adjoining areas, it was observed that the cattles and progeny were captured inside the house in pathetic condition, totally ignoring the prescribed standards of BIS. Cattle needs to perform normal behavior like roaming and grazing to stay healthy, but many are confined indoors all the time leading to severe deficiency of Vitamin-D. In some cases, it was observed that cattles were trapped without shade or shelter (S.No.1), are suffering from heat stress, which is badly affecting their health condition. They are deprived of basic provisions for their survival. Management of dung is not at all as per the guideline of NGT leading to severe pollution of the Environment specially polluting river Yamuna as this dung and waste is directly going to the river water.

Thus these illegal dairy owners who are creating nuisance by putting animals in very harsh, cruel and unhygienic condition.

  
 (Representative of NDMC)  
 Veterinary Officer  
 Deptt. of Veterinary Services  
 Civil Lines Zone, North DMC

  
 (Representative of DPCC)

**Krishan Kumar**  
 Environmental Engineer  
 Delhi Pollution Control Committee  
 5th Floor, ISBT Building,  
 Kashmere Gate, Delhi-110006



Figure 3: Ch. Dharamveer singh, H-no. 360, Block - A, Burari, Delhi - 84

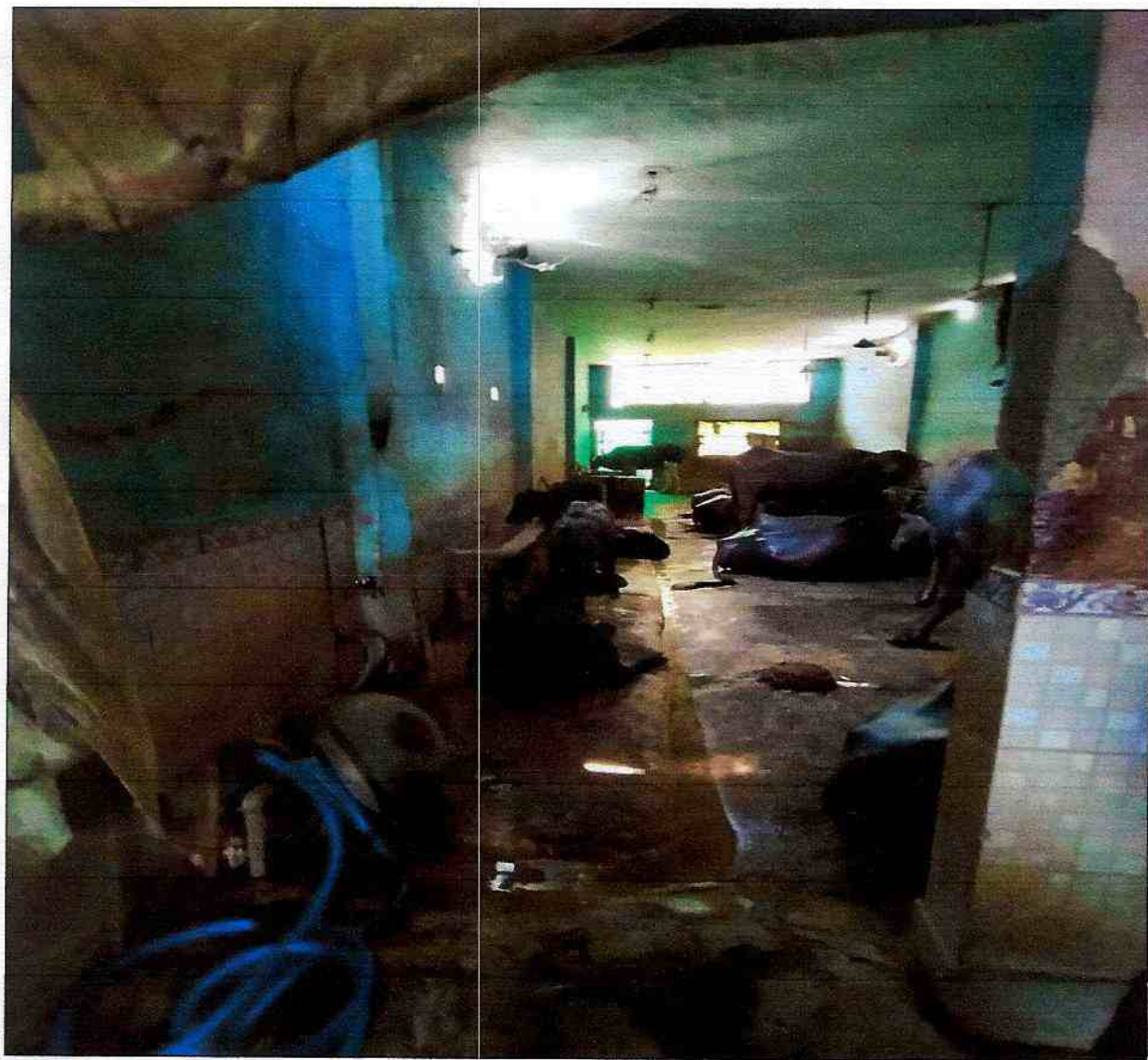


Figure 4: Ch. Dharamveer singh, H-no. 360, Block - A, Burari, Delhi - 84



Figure 5: Amar kant sharma, H-no. 4918, street no. 113, Block - B, Sant Nagar, Burari, Delhi - 84

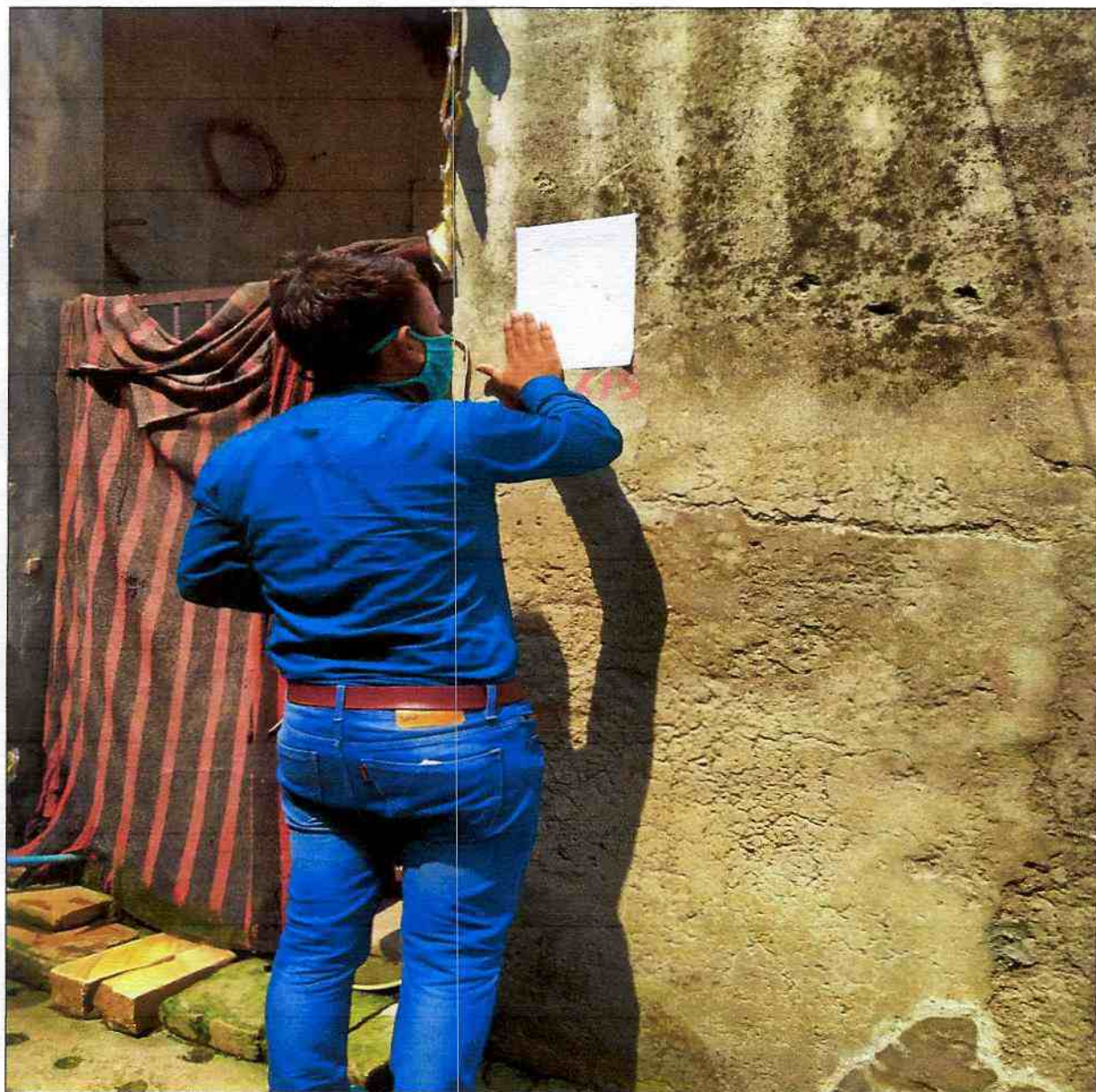


Figure 6: Amar kant sharma, H-no. 4918, street no. 113, Block - B, Sant Nagar, Burari, Delhi - 84



Figure 7: Amar kant sharma, H-no. 4918, street no. 113, Block - B, Sant Nagar, Burari, Delhi - 84

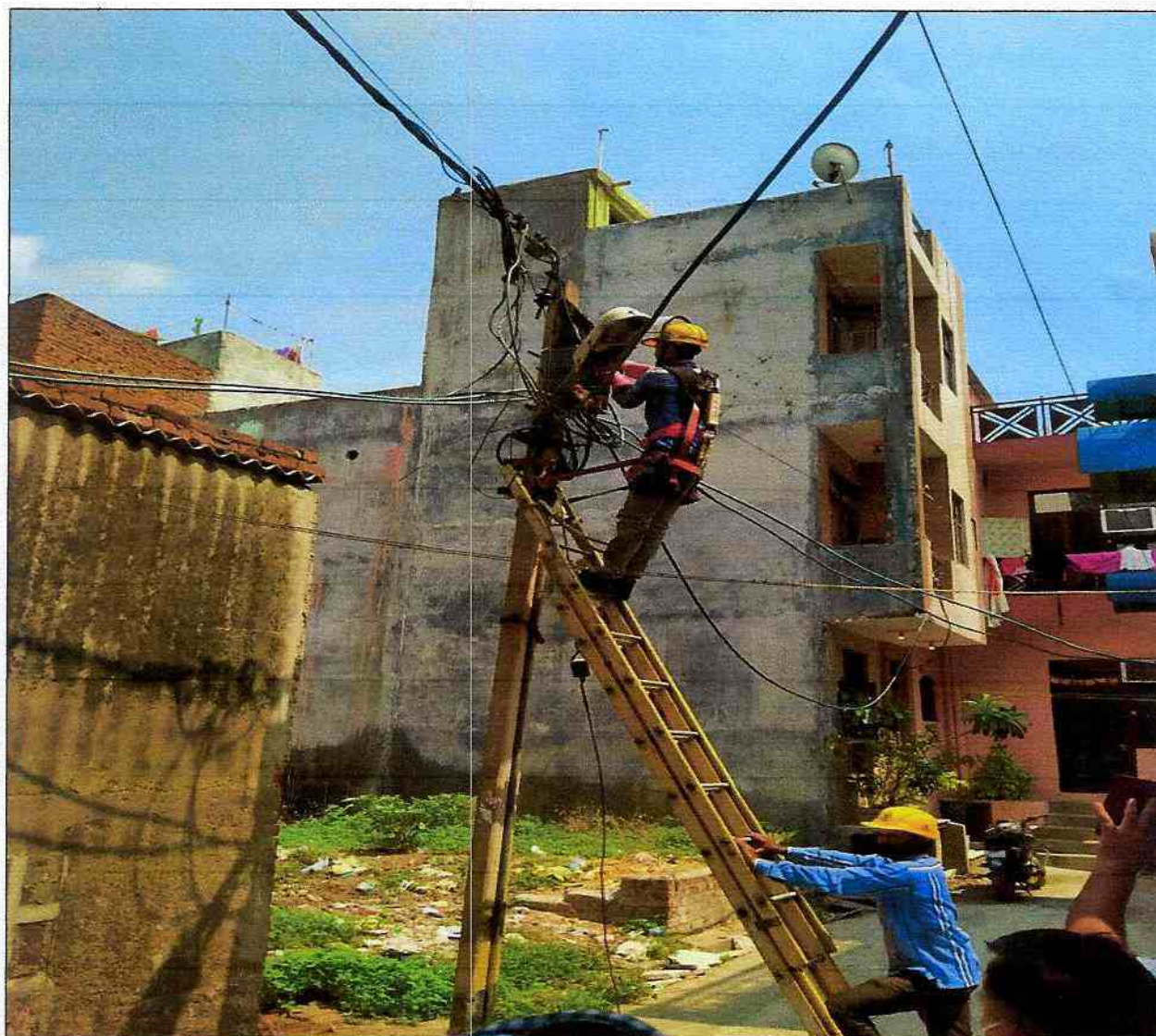


Figure 8: Amar kant sharma, H-no. 4918, street no. 113, Block - B, Sant Nagar, Burari, Delhi - 84



Figure 9: Raj kumar, B - 1036, Street no. 9, Block - B, Baba colony, Burari, Delhi - 84



Figure 10: Raj kumar, B - 1036, Street no. 9, Block - B, Baba colony, Burari, Delhi - 84

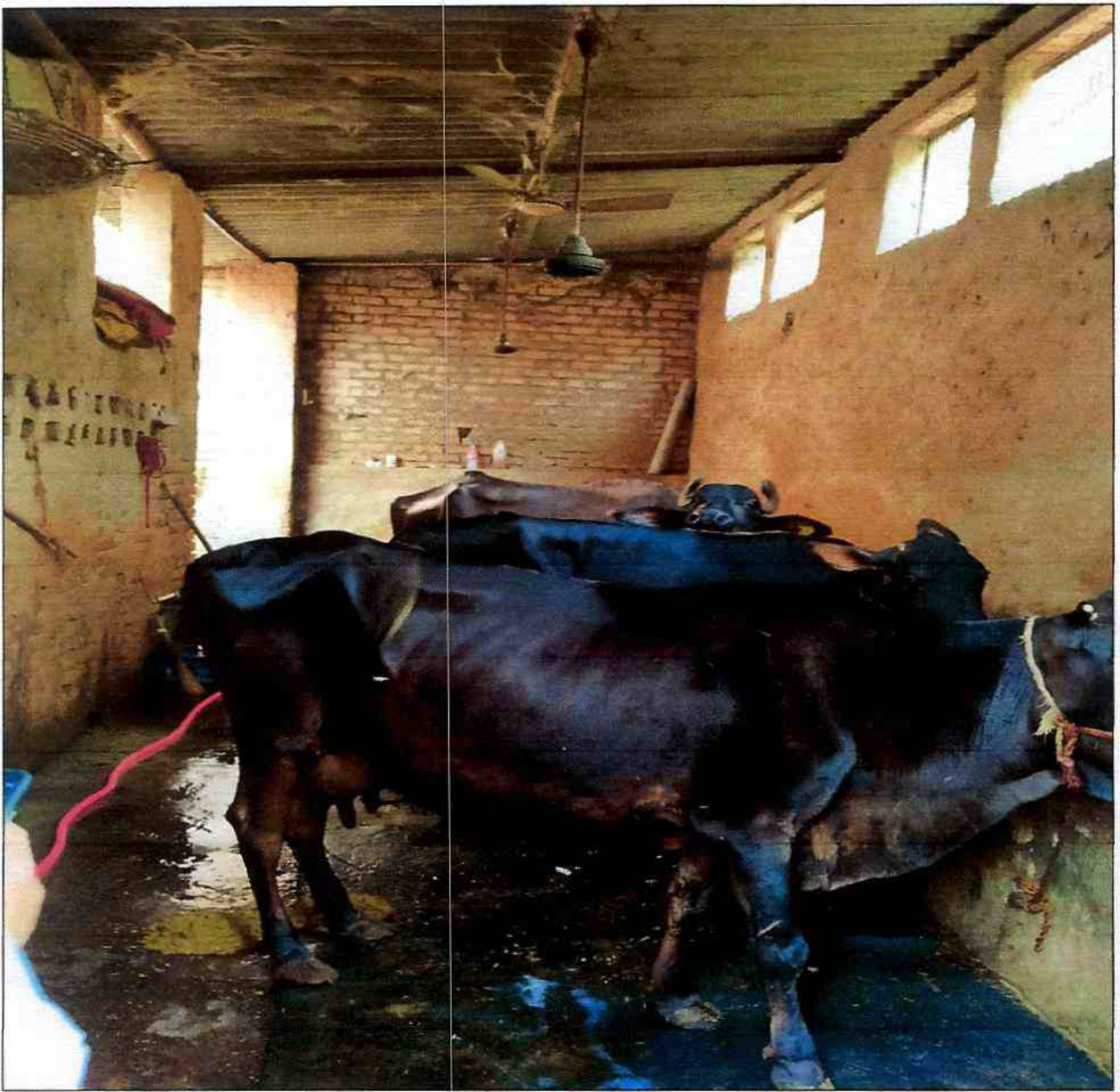


Figure 11: Raj kumar, B - 1036, Street no. 9, Block - B, Baba colony, Burari, Delhi - 84

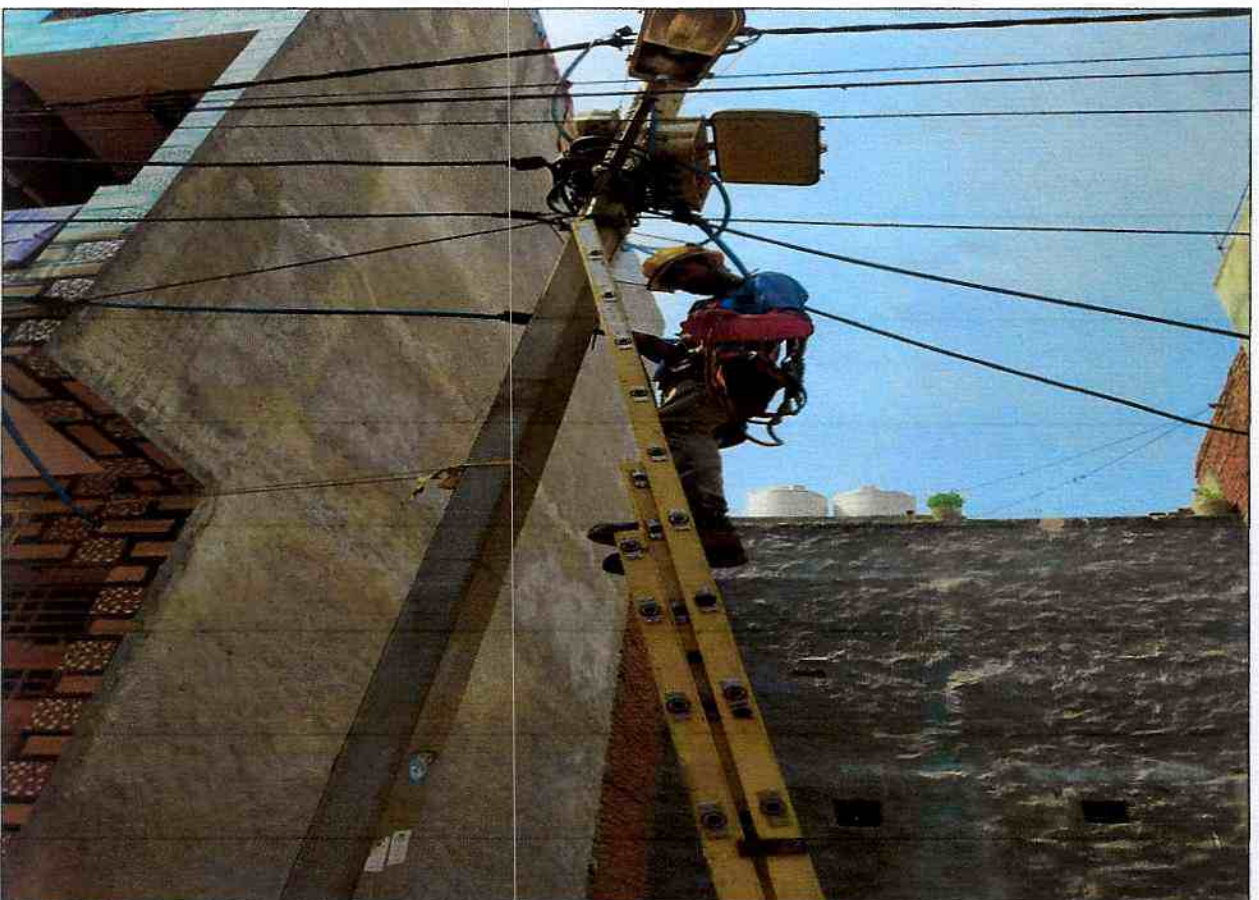


Figure 12: Raj kumar, B - 1036, Street no. 9, Block - B, Baba colony, Burari, Delhi - 84



Figure 13: Sultan singh, Khasra no. 2/23, Street no. 6, Block - A, Police colony, Burari Delhi - 84



Figure 14: Sultan singh, Khasra no. 2/23, Street no. 6, Block - A, Police colony, Burari Delhi - 84



Figure 15: Sultan singh, Khasra no. 2/23, Street no. 6, Block - A, Police colony, Burari Delhi - 84

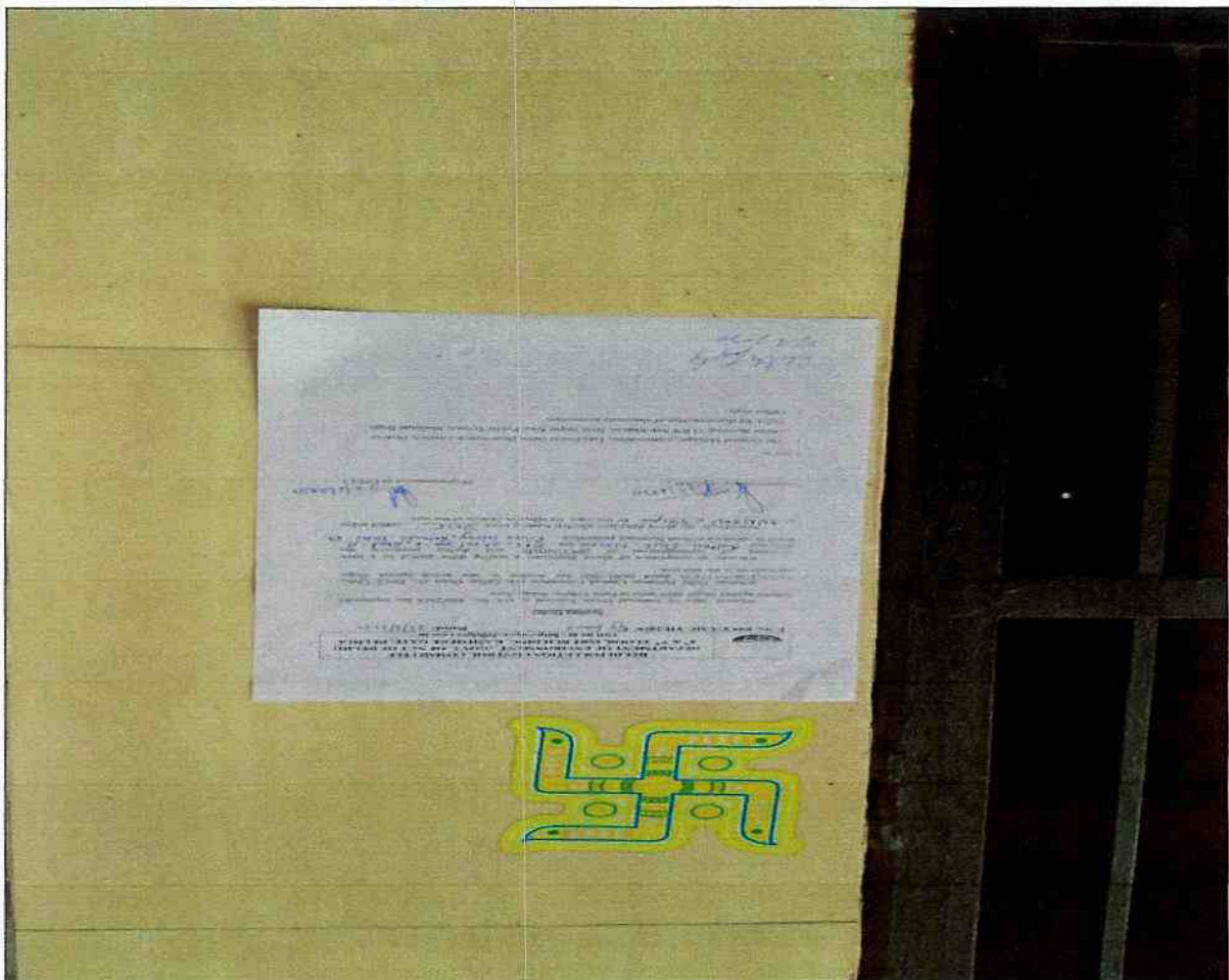


Figure 16: Sultan singh, Khasra no. 2/23, Street no. 6, Block - A, Police colony, Burari Delhi - 84



Figure 17: Krishna, In front of H-no. 39, Khasra no. 2/23, Jharoda Majra, Block - A-1, Sant nagar, Burari, Delhi - 84

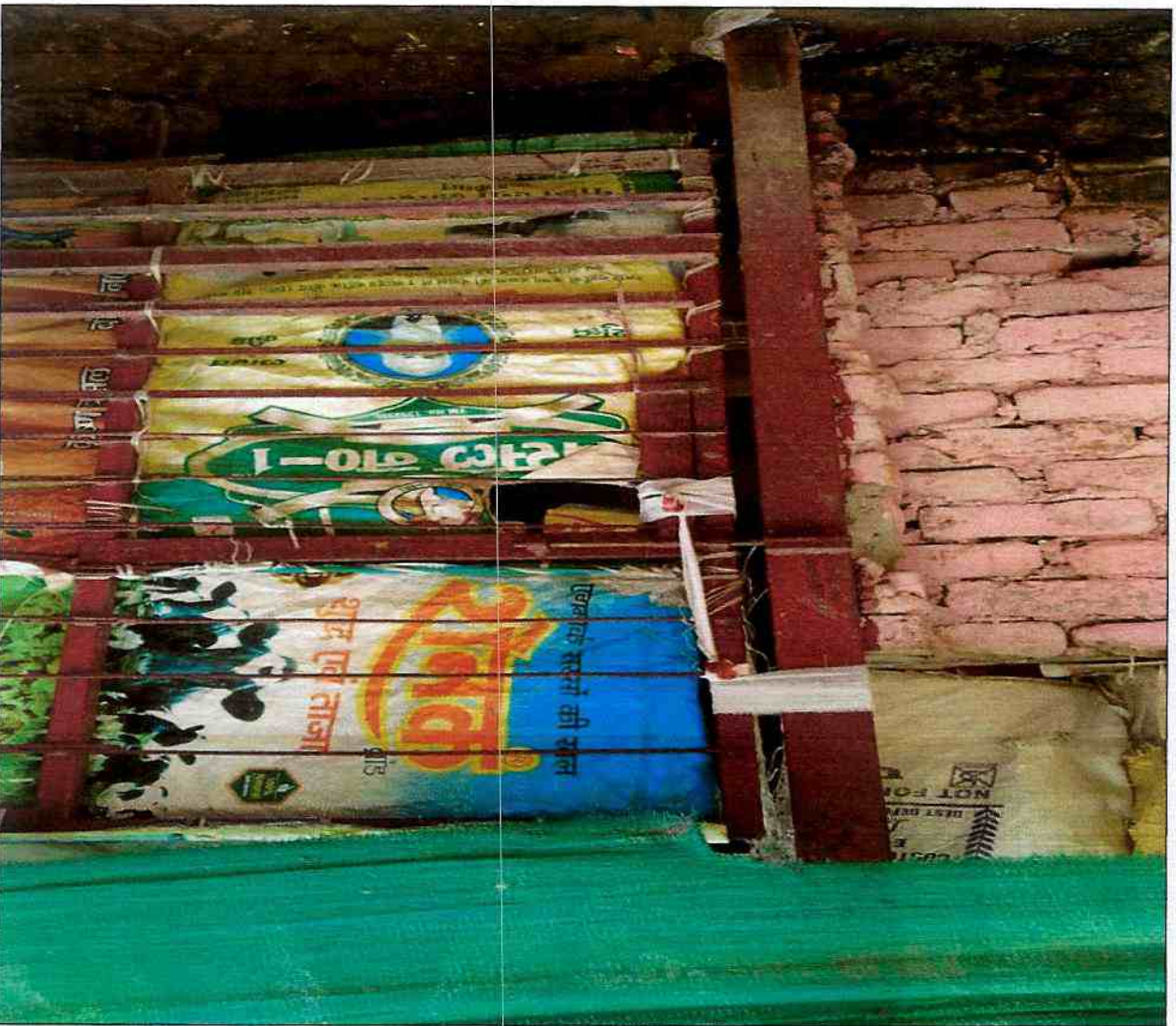


Figure 18: Krishna, In front of H-no. 39, Khasra no. 2/23, Jharoda Majra, Block - A-1, Sant nagar, Burari, Delhi - 84

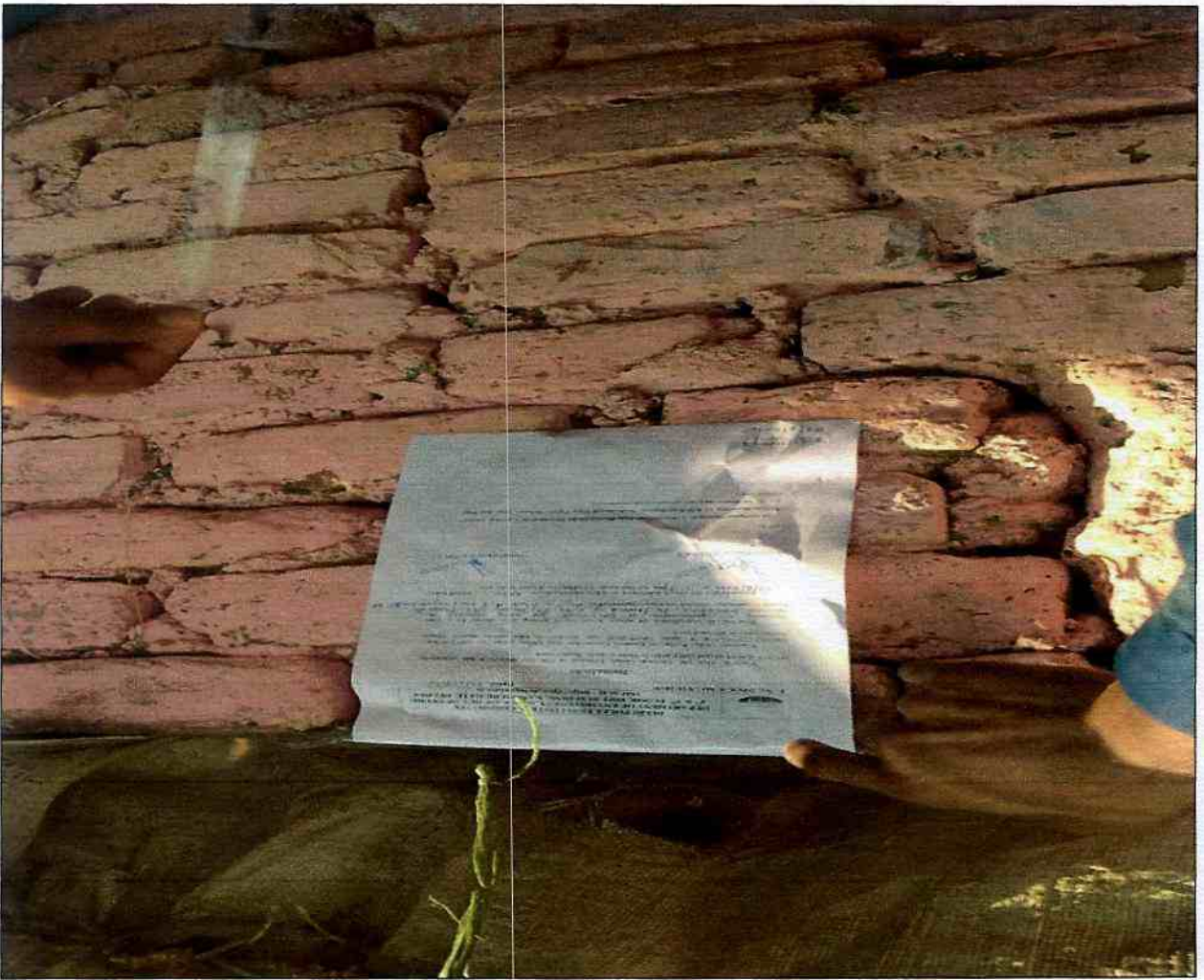


Figure 19: Krishna, In front of H-no. 39, Khasra no. 2/23, Jharoda Majra, Block - A-1, Sant nagar, Burari, Delhi - 84

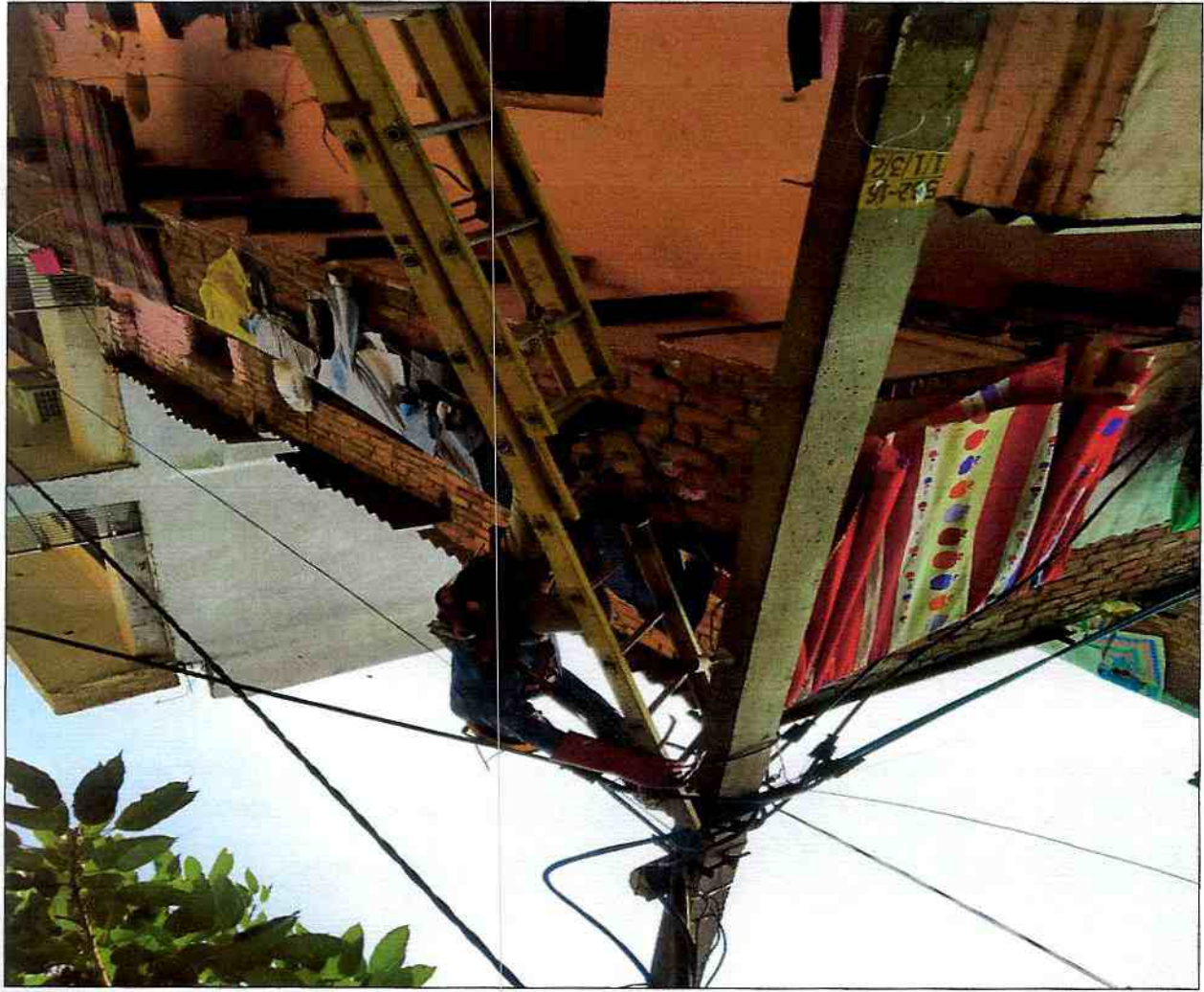


Figure 20: Krishna, In front of H-no. 39, Khasra no. 2/23, Jharoda Majra, Block - A-1, Sant nagar, Burari, Delhi - 84

Figure 2: Ch. Dharamveer singh, H-no. 360, Block - A, Burari, Delhi - 84

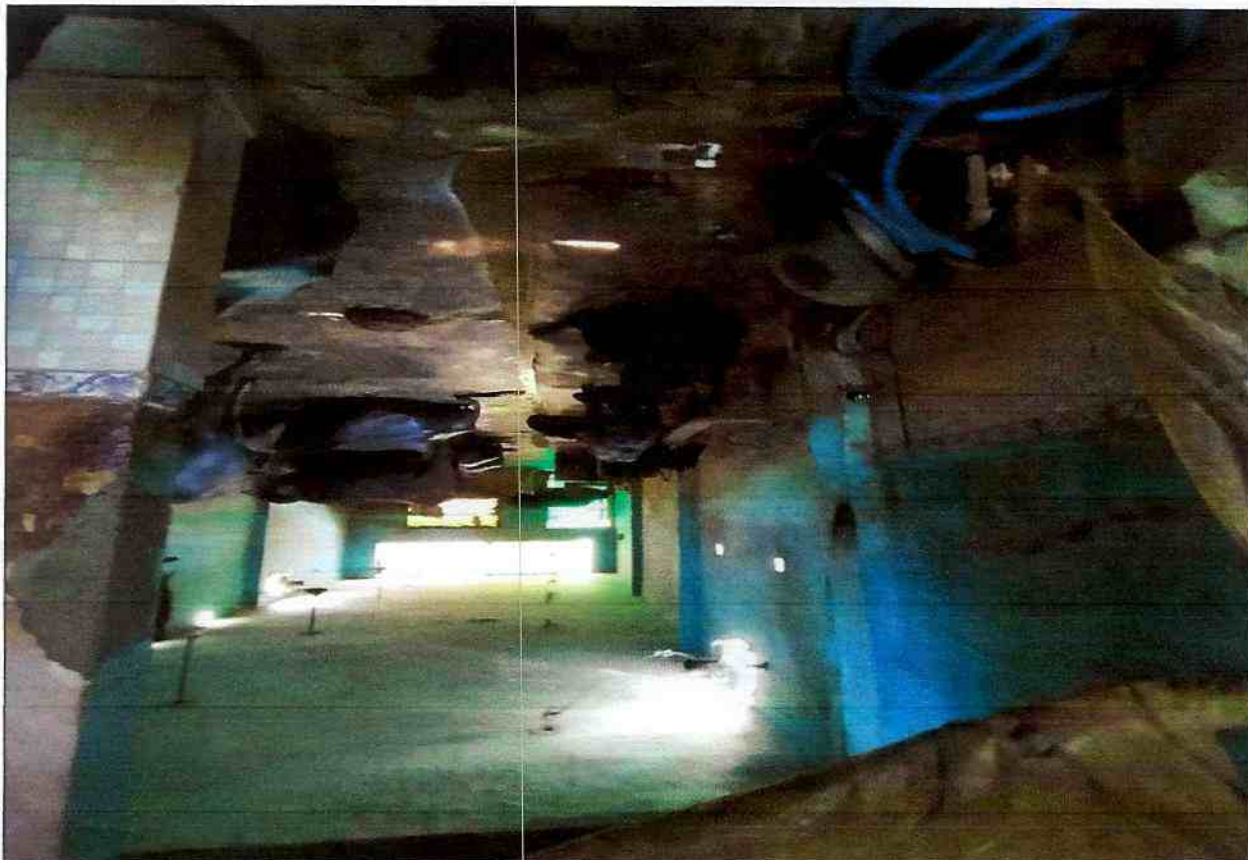
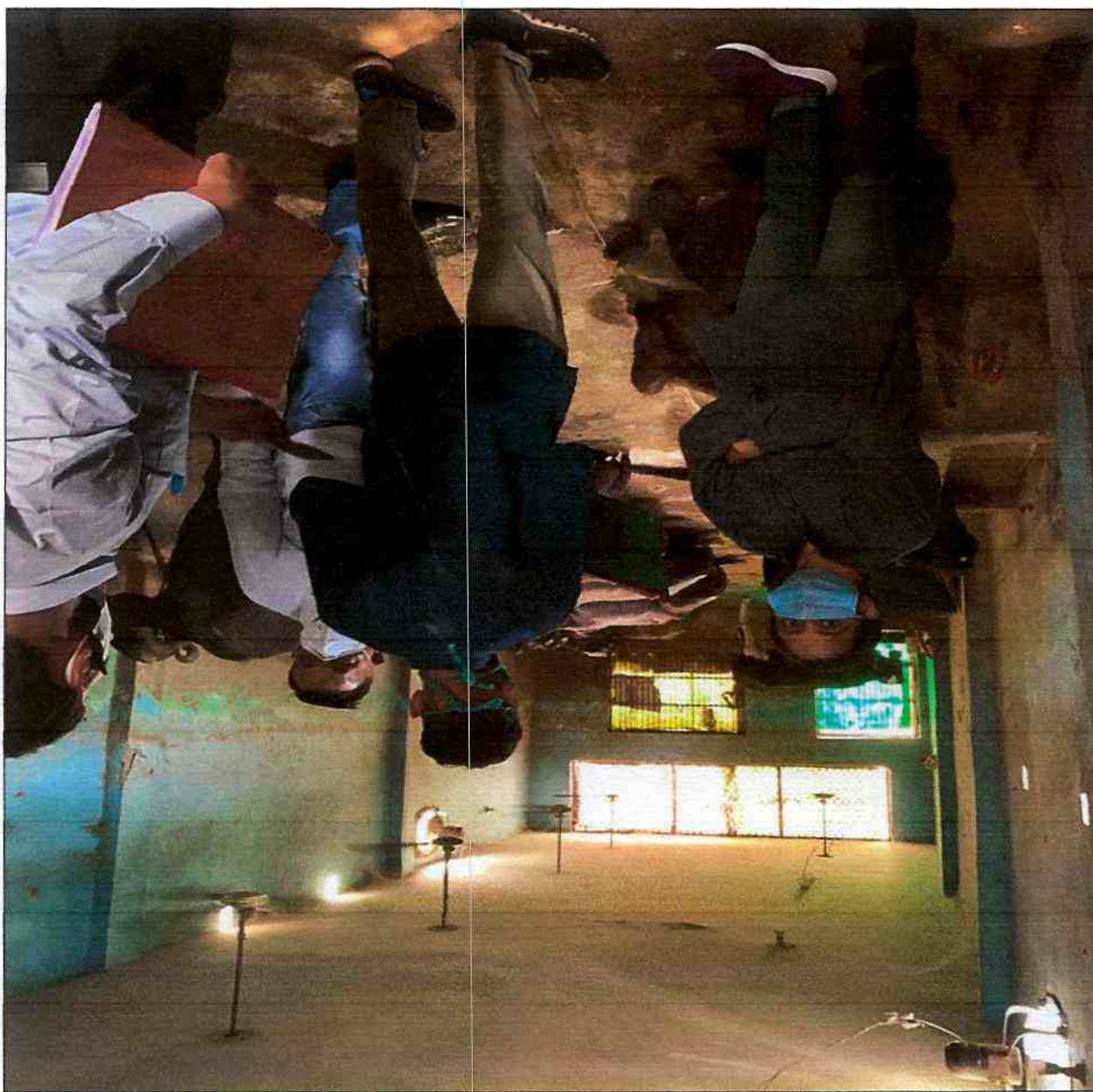


Figure 1: Ch. Dharamveer singh, H-no. 360, Block - A, Burari, Delhi - 84





# RESIDENCE WELFARE ASSOCIATION

Regd. No. S/1622/2017

JAN KALYAN SAMITI, A-Block, Baba Colony, Burari, Delhi-84  
Ph.: 7011149712, 8826032630, 9711994227

RESIDENT  
Anoj Kr. Pandey  
11149712

CE PRESIDENT  
Urmila  
68330846

N. SECRETARY  
Naval  
3962064

SHIER  
Kumar  
1994227

Ref. No. ....

Date 07/07/2020

सेवा में श्रीमान सिनियर इंजिनियर,  
पुदुसन विभाग, काण्ठगोरी,  
दिल्ली।

Delhi Pollution Control Committee	
Dairy No. ....	77118
- 8 JUL 2020	
CMC-7	
Sign. of Receiving Officer	

सहोदय

श्रीमान जी जत महिला में हमारे प्रेम बाबा कलोनी  
ग्रामी नं 12 में जो सर्वे नाम का <sup>जो डी. मलखन</sup> चयन रूप  
से बन्द कर दिया है उसके अलावा जो दो अन्य  
factory बन्द रही थी वे भी बन्द हो गई है  
जो हरि सिंह और मर मित्र वाली factory बन्द  
हो गई है। एक डेरी तथा दो factory पूर्ण से  
बन्द हो गई है।

उस प्रेम निवासियों को कोई  
सिक्का नहीं है हम आपके द्वारा लिए गए  
कार्यवाही के लिए सर्वे भतणी रहे।

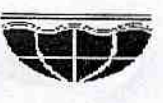
आपका आभारी

PRESIDENT  
RESIDENCE WELFARE ASSOCIATION  
Jan Kalyan Samiti, A-Block, Baba Colony, Burari, Delhi - 84

समस्त कालोनी वासी।

आपका आभारी  
उर्मिला  
Rajni  
Puneet

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI</b> <b>5<sup>th</sup> &amp; 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
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F.No. DPCC/CMC-VII/NGT/OA NO.880/2019/1468-72

Dated: 07/07/2020

**Subject: - Direction u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, and u/s 5 of EPA read with Solid Waste Management Rules 2016, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, in compliance of Hon'ble NGT order in O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. Of NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad) and following were observed:-

1. The unit namely Sh. Amar Kant Sharma, H-No. 4918, Street No. 113, Block - B, Sant Nagar, Burari, Delhi - 84 , found operational and engaged in the activity of cattle dairy.
2. That you were found operating the unit/ dairy without necessary permission from the concerned authorities.
3. There was no proper arrangement for the disposal of dung and dung also goes into the drains.

Now, therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of the powers conferred upon it, u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date,

1. That you Sh. Amar Kant Sharma, H-No. 4918, Street No. 113, Block - B, Sant Nagar, Burari, Delhi - 84 are hereby directed to deposit an Environment Compensation of Rs. 1.00 Lakh (Rupees One Lakh Only) by the way of demand draft in favour of Delhi Pollution Control Committee within 10 days from the date of issue of this direction.

**Non compliance w.r.t. aforementioned direction shall attract penal action under the provision of the said Acts and Rules.**

This is issued as per the approval of competent authority

(Mohd. Arif)

Incharge, CMC-VII

To,

Sh. Amar Kant Sharma,  
H-No. 4918, Street No. 113,  
Block - B, Sant Nagar,  
Burari, Delhi - 84

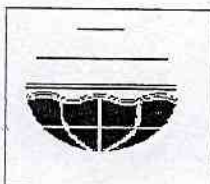
Copy to:

1. The Sub Divisional Magistrate (Civil Lines), Khasra No. 549, Near Baraat Ghar, Village Burari Delhi-110084 -to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
2. The Additional Commissioner, North MCD, 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines Delhi-110054- to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
3. The Station House Officer , Burari / Wazirabad Police Station-to take a vigil that such type of activity (dairy) not to allow in the area.
4. Office Copy
5. Master File,

(K.Kumar)  
Env. Engineer CMC-VII

e/c

By Speed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI**  
**5<sup>th</sup> & 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-VII/NGT/OA NO.880/2019/1463-67

Dated: 07/07/2020

**Subject: - Direction u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, and u/s 5 of EPA read with Solid Waste Management Rules 2016, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, in compliance of Hon'ble NGT order in O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. Of NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad) and following were observed:-

1. The unit namely Sh. Raj Kumar, B - 1036, Street No. 9, Block - B, Baba Colony, Burari, Delhi - 84, found operational and engaged in the activity of cattle dairy.
2. That you were found operating the unit/ dairy without necessary permission from the concerned authorities.
3. There was no proper arrangement for the disposal of dung and dung also goes into the drains.

Now, therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of the powers conferred upon it, u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date,

1. That you Sh. Raj Kumar, B - 1036, Street No. 9, Block - B, Baba Colony, Burari, Delhi - 84 are hereby directed to deposit an Environment Compensation of Rs. 1.00 Lakh (Rupees One Lakh Only) by the way of demand draft in favour of Delhi Pollution Control Committee within 10 days from the date of issue of this direction.

**Non compliance w.r.t. aforementioned direction shall attract penal action under the provision of the said Acts and Rules.**

This is issued as per the approval of competent authority

(Mohd. Arif)  
 Incharge, CMC-VII

To,

Sh. Raj Kumar,  
B - 1036, Street No. 9,  
Block - B, Baba Colony,  
Burari, Delhi - 84

Copy to:

1. The Sub Divisional Magistrate (Civil Lines), Khasra No. 549, Near Baraat Ghar, Village Burari Delhi-110084 -to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
2. The Additional Commissioner, North MCD, 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines Delhi-110054- to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
3. The Station House Officer , Burari / Wazirabad Police Station-to take a vigil that such type of activity (dairy) not to allow in the area.
4. Office Copy
5. Master File,

(K.Kumar)  
Env. Engineer CMC-VII

o/c

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI</b> <b>5<sup>th</sup> &amp; 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
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F.No. DPCC/CMC-VII/NGT/OA NO.880/2019/1458-62

Dated: 07/07/2020

**Subject: - Direction u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, and u/s 5 of EPA read with Solid Waste Management Rules 2016, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, in compliance of Hon'ble NGT order in O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. Of NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad) and following were observed:-

1. The unit namely Sh. Sultan Singh, Khasra No. 2/23, Street No. 6, Block - A, Police Colony, Burari Delhi - 84, found operational and engaged in the activity of cattle dairy.
2. That you were found operating the unit/ dairy without necessary permission from the concerned authorities.
3. There was no proper arrangement for the disposal of dung and dung also goes into the drains.

Now, therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of the powers conferred upon it, u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date,

1. That you Sh. Sultan Singh, Khasra No. 2/23, Street No. 6, Block - A, Police Colony, Burari Delhi - 84 are hereby directed to deposit an Environment Compensation of Rs. 1.00 Lakh (Rupees One Lakh Only) by the way of demand draft in favour of Delhi Pollution Control Committee within 10 days from the date of issue of this direction.

**Non compliance w.r.t. aforementioned direction shall attract penal action under the provision of the said Acts and Rules.**

This is issued as per the approval of competent authority

  
(Mohd. Arif)  
Incharge, CMC-VII

To,

Sh. Sultan Singh,  
Khasra No. 2/23, Street No. 6,  
Block - A, Police Colony,  
Burari Delhi - 84

Copy to:

1. The Sub Divisional Magistrate (Civil Lines), Khasra No. 549, Near Baraat Ghar, Village Burari Delhi-110084 -to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
2. The Additional Commissioner, North MCD, 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines Delhi-110054- to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
3. The Station House Officer , Burari / Wazirabad Police Station-to take a vigil that such type of activity (dairy) not to allow in the area.
4. Office Copy
5. Master File,

(K.Kumar)  
Env. Engineer CMC-VII

o/s

27

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI</b> <b>5<sup>th</sup> &amp; 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
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F.No. DPCC/CMC-VII/NGT/OA NO.880/2019/1453-57

Dated: 07/07/2020

**Subject: - Direction u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, and u/s 5 of EPA read with Solid Waste Management Rules 2016, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, in compliance of Hon'ble NGT order in O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. Of NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad) and following were observed:-

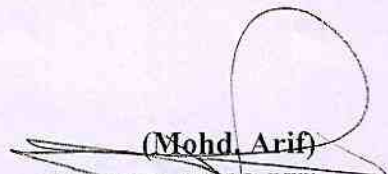
1. The unit Sh. Dharamveer Singh, H-No. 360, Block - A, Burari, Delhi - 84, found operational and engaged in the activity of cattle dairy.
2. That you were found operating the unit/ dairy without necessary permission from the concerned authorities.
3. There was no proper arrangement for the disposal of dung and dung also goes into the drains.

Now, therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of the powers conferred upon it, u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date,

1. That you Sh. Dharamveer Singh, H-No. 360, Block - A, Burari, Delhi - 84 are hereby directed to deposit an Environment Compensation of Rs. 1.00 Lakh (Rupees One Lakh Only) by the way of demand draft in favour of Delhi Pollution Control Committee within 10 days from the date of issue of this direction.

**Non compliance w.r.t. aforementioned direction shall attract penal action under the provision of the said Acts and Rules.**

This is issued as per the approval of competent authority

  
(Mohd. Arif)  
Incharge, CMC-VII

To,

**Sh. Dharamveer Singh,  
H-No. 360, Block - A,  
Burari, Delhi - 84**


Copy to:

1. The Sub Divisional Magistrate (Civil Lines), Khasra No. 549, Near Baraat Ghar, Village Burari Delhi-110084 -to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
2. The Additional Commissioner, North MCD, 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines Delhi-110054- to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
3. The Station House Officer , Burari / Wazirabad Police Station-to take a vigil that such type of activity (dairy) not to allow in the area.
4. Office Copy
5. Master File,

**(K.Kumar)  
Env. Engineer CMC-VII**

o/s

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI</b> <b>5<sup>th</sup> &amp; 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
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F.No. DPCC/CMC-VII/NGT/OA NO.880/2019/ 1473-77

Dated: 27/07/2020

**Subject: - Direction u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, and u/s 5 of EPA read with Solid Waste Management Rules 2016, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, in compliance of Hon'ble NGT order in O.A. NO. 880/2019, in the matter of "Residence of Baba Colony Burari Vs Govt. Of NCT of Delhi" Sealing drive was conducted on 22.06.2020 in Baba colony, Burari area (Central district), consisting a team of officials of DPCC, NDMC along with TPDDL, and Delhi Police (Police Station Burari & Wazirabad) and following were observed:-

1. The unit namely Sh. Krishna, In Front Of H-No. 39, Khasra No. 2/23, Jharoda Majra, Block - A-1, Sant Nagar, Burari, Delhi - 84, found operational and engaged in the activity of cattle dairy.
2. That you were found operating the unit/ dairy without necessary permission from the concerned authorities.
3. There was no proper arrangement for the disposal of dung and dung also goes into the drains.

Now, therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of the powers conferred upon it, u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date,

1. That you Sh. Krishna, In Front Of H-No. 39, Khasra No. 2/23, Jharoda Majra, Block - A-1, Sant Nagar, Burari, Delhi - 84 are hereby directed to deposit an Environment Compensation of Rs. 1.00 Lakh (Rupees One Lakh Only) by the way of demand draft in favour of Delhi Pollution Control Committee within 10 days from the date of issue of this direction.

**Non compliance w.r.t. aforementioned direction shall attract penal action under the provision of the said Acts and Rules.**

This is issued as per the approval of competent authority

  
(Mohd. Arif)  
Incharge, CMC-VII

To,

**Sh. Krishna,  
In Front Of H-No. 39,  
Khasra No. 2/23, Jharoda Majra,  
Block - A-1, Sant Nagar,  
Burari, Delhi - 84**

Copy to:

1. The Sub Divisional Magistrate (Civil Lines), Khasra No. 549, Near Baraat Ghar, Village Burari Delhi-110084 -to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
2. The Additional Commissioner, North MCD, 16, Rajpur Road, Kamla Nehru Ridge, Civil Lines Delhi-110054- to keep strict vigil of the area that such type of activity (dairy) not to allow in the above said area.
3. The Station House Officer , Burari / Wazirabad Police Station-to take a vigil that such type of activity (dairy) not to allow in the area.
4. Office Copy
5. Master File,

**(K.Kumar)  
Env. Engineer CMC-VII**

o/f



(3)

**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi - 110006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC VII/Part file /2020 / 1451-52

Dated : 07/07/2020

To,

M/s Satender,  
Kh.No. 80/16, Ground Floor, Block-A, Baba Colony,  
Village Burari, Near Jesus Grace Modern Public school  
Delhi-110084

**Subject : Environmental Compensation for Damages in compliance of order of Hon'ble National Green Tribunal dated 30.10.2019 in the matter of M/s Satender Vs. Govt. of NCT of Delhi & others.**

Whereas, Hon'ble National Green Tribunal vide its order dated **30.10.2019** in the matter of **M/s Satender Vs. Govt. of NCT of Delhi & others** passed following directions:

*"Grievance in this application is against industrial pollution caused by illegally operating factories and gaskit manufacturing company discharging hazardous chemicals in the drain and also operation of unauthorized dairies damaging the environment.*

*Let the Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (North DMC) jointly look into the matter, take appropriate action in accordance with law and furnish a factual action taken report in the matter".*

And whereas, M/s Satender, Kh. No. 80/16, G.F. Block-A, Baba Colony, Village Burari, Near Jesus Grace Modern Public School Delhi-110084 is engaged in the activity of cattle dairy.

And whereas, inspection was conducted on 10.01.2020 by DPCC officials and following was observed:

- Unit is operational and engaged in the activity of cattle dairy.
- There is no proper arrangement for disposal of dung.
- Dung is mainly used for making of biofuel, 'Upla' however it was found that significant dung is being drain in the public sewer alongwith floor washing process and cause choking of sewer line.

And whereas, in view of Hon'ble NGT orders levying Environmental Damages, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation for an amount of Rs.50,000/- (Rs. fifty thousand only).

And whereas, Direction for imposition of EDC of Rs. 50,000/- were issued to you vide letter dated 10.02.2020 and you have failed to deposit the same till date.

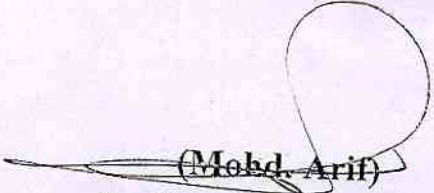
And whereas, as per policy, you are required to deposit EDC of Rs. 100,000 (Rupees One Lakh Only/-).

Now therefore, in exercise of powers conferred upon Delhi Pollution Control Committee, u/s 33(A) of the Water(Prevention and Control of Pollution) Act, 1974 as amended to date, has decided to issue the following directions:-

1. That you (the addressee) are directed to deposit an amount of Rs 100,000/- (Rs .One Lakh only) as Environmental Damages Compensation (EDC) by way of demand draft in favour of DPCC within 15 days from the date of issue of this letter.

You shall also be liable for penal action under the provisions of Water Act, 1974 in case of non-compliance of the above said directions.

This is being issued as per the approval of Competent Authority, DPCC.

  
(Mohd. Arif)  
Sr. Env. Engineer

Copy to:-

1. Master file.

(K.Kumar)  
Env. Engineer

o/c